

.
XI

ITEM NO.85

REGISTRAR COURT. 2

SECTION

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 32038/201

RADHEY SHYAM MISHRA

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA AND ORS

Respondent(s)

Date : 12/08/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Shiv Kumar Tripathi,Adv.
Dr. Rajeev Sharma,Adv.

For Respondent(s)

Mr. Monisha Handa,Adv.
Mr. Mohit D. Ram,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 shall be at liberty to file the
counter

affidavit within a period of four weeks.

Fresh steps for the service of notice by usual mode to the
unserved respondent No. 2 shall be taken by the learned counsel for
the petitioner within a period of three weeks. Dasti in addition is
permitted to be served.

List again on 29.10.2015.

(M K HANJURA)
Registrar

MG

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.08.13
16:25:48 SCT
Reason: